

IN THE CENTRAL ADMINISTRATIVE
PATNA BENCH PATNA

Order Sheet

... .. A ... A ... Application No. 8 1997
Applicant (s) S. C. ... S. C. ... S. C. ... Respondant (s)
Advocate for Applicant (s) M. P. ... M. P. ... P. D. ... Advocate for Respondent (s)
... ..

Note of Registry

Orders of the Tribunal

This is an
application
via 17 of C.A.T
(procedure) rules
1987. It is in
prescribed pro-
forma & paper
book form. It
is free from
defects. It may
be put up
along with R.A.
before the Hon'ble
Vice-Chairman
H.C. in chamber
on 17.2.99.

Submitted

By
17-2-99

5.07(2)

For doing
Shri
in B. Singh

May be listed for preliminary
hearing on R.A. on
12/4/99.

12/4/99

17/2/99

02/12.04.99 Shri M.P.Dixit, counsel for the applicant.
Place it before Member (A) (Shri L.R.K.
Prasad) by circulation for consideration of prayer.

SKJ (Lakshman Jha)
Member (A)

(L.R.K. Prasad)
Member (A)

3
15.7. 99
CM

I have gone through the review
application. I feel that the applicant may be
heard before final disposal of this R.A.
Accordingly, matter may be placed before
Hon'ble Vice-Chairman for constitution of a
Single Bench for hearing the above matter.

(L.R.K. Prasad)
Member (A)

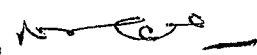
4/24.11.2000 : Shri M.P.Dixit, counsel for the applicant.

Heard ld. counsel for the applicant.

Issue notice to the respondents as to why this RA be not admitted for hearing. Respondents shall file their reply within four weeks from the date hereof. Requisites to be filed within a week.

List again on 10.01.2001.

skj


(L.R.K. Prasad)/M(A)

5/10.1.2001

Shri M.P.Dixit, counsel for the applicant.

The learned counsel for the applicant states that requisites could not be filed due to postal strike. One week's further time is allowed to file the requisites. List it before the appropriate Single Bench as and when the same is constituted.


MPS.


(L.R.K. Prasad)/M(A)

RA 8/99
COA 450/96

DOC
9-

The Revised petition has filed
against order passed on 11.1.99 in
COA 450/96 by a single Bench consisting
Hon'ble Mr. L. D. H. Prasad, ex-m(A).

A | In terms of sub rule 5(c) of rule 49
C.A. Practice Rule 1993, if the single
member who passed the order has ceased
to be a member of the Tribunal, then the Vice-
Chairman shall post the petition for prelimi-
nary hearing before any member of the Bench.

Sahans' H. J. for orders please.

Hon'ble Vice man. Like to order as per proposed
at - A.

Already
22/1/04.

Hve.

22.01.2004 : A single Member Bench of Hon'ble Mr.
Mantreshwar Jha, M(A), is constituted for hearing.
Place this matter before the aforesaid Bench as
and when available.

skj

(B.N. Singh Neelam) / VC

30.1.04

cm

Counsel for the applicant is present.
List this case on 6.2.04 for hearing.

(M. Jha) M.A.

6.2.04

The Ld. for the applicant is present. Let it be listed for hearing before the appropriate bench as and when the same is constituted.

CM Jha/M(1)

Shri Dogra
(S. Dogra) M(J)

13.02.2004 : Shri M.P. Dixit, counsel for the applicant.

List before the Single Member Bench of Hon'ble Mr. Mantreshwar Jha, M(A), on 20.02.2004 for hearing.

skj

(M. Jha) M(A)

Shri Dogra
(S. Dogra) M(J)

20.2.2004

As prayed for by Shri S.K. Dixit, proxy counsel for the ld. counsel for the applicant, list it for hearing on 12.3.2004.

mps.

(M. Jha) M(A)

21/12.3.04

For want of D.B, list it on 7.5.04 for hearing.

CBs

Shri Dogra
(S. Dogra) M(J)

R. A. 8/1999

22/7.5.2004

At the request of the ld. counsel for the applicant,
list it for hearing on 21.5.2004.

MPS.

(M. Jha) / M(A)

(S. Dogra) / M(A)

23/21.5.2004

AS prayed for on behalf of the ld. counsel
for the applicant, list it for hearing on 4.6.2004.

MPS.

(M. Jha) / M(A)

24/4.6.04

cm

None appears for the respondents. Heard Shri
M.P. Dixit, learned counsel for the applicant. Orders
reserved.

(M. Jha) M.A.

25/2.7.04

cm

orders pronounced.

(M. Jha) M.A.